

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/2680/2020



This the 12th day of May, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Mudasir Akbar Shah, Aged about 35 years, S/o Mohammad Akbar Shah, R/o Lalpora, Lolab, Kupwara.

.....Applicant

(Advocate:- Mr. R.A. Jan, Senior Advocate assisted by Mr. Taha Khalil)

Versus

1. State of Jammu & Kashmir, through Commissioner/Secretary to Govt. Science and Technology Department, Civil Secretariat, Srinagar/Jammu and 2 ors.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

This TA arises out of WP (C) No.3008/2019 (TA No.2680/2020), wherein relief is claimed against Jammu and Kashmir Energy Development Agency. This Tribunal does not have jurisdiction in respect of the employees of Jammu and Kashmir Energy Development Agency. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Manish/Shashi/Arun